

(b) if so, by what time?

THE MINISTER OF TEXTILES AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD YADAV): (a) and (b). Take over or nationalisation of sick textile mills does not provide solution to the problem of sickness and Government would not as a rule intervene in such cases.

[English]

Enquiry into Sugar Scandal

*614. SHRI KAILASH MEGHWAL: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) whether Government have since instituted the promised enquiry on the pre-poll sugar scandal in the country;

(b) if so, whether the enquiry report has been received; and

(c) if so, the findings of the enquiry and the action taken thereon?

THE MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI NATHU RAM MIRDHA): (a) The matter relating to import of sugar during 1989 is being investigated by Central Bureau of Investigation

(b) No, Sir.

(c) Does not arise.

Development of Agro-Fruits Industry in Kerala

6383. SHRI SURESH KODIKKUNNIL: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether Government of Kerala have requested Union Government to provide financial aid for the development of the agro-

based fruits industry; and

(b) if so, the action taken thereon?

THE MINISTER OF TEXTILES AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD YADAV): (a) Yes, Sir.

(b) Certain clarifications have been sought from the Kerala Government on their request for equity participation by the Central Government in the Kerala State Horticultural Products Development Corporation Limited

Guidelines on Adoption of Indian Child by Foreigners/Foreign Agencies

6384. SHRI N. DENNIS: Will the Minister of WELFARE be pleased to state:

(a) whether the Supreme Court has issued guidelines to Union Government and State Governments on the question of adoption of Indian child by foreigners/ foreign agencies; and

(b) if so, the details thereof?

THE DEPUTY MINISTER IN THE DEPARTMENT OF WOMEN AND CHILD DEVELOPMENT IN THE MINISTRY OF WELFARE (SHRIMATI USHA SINHA): (a) and (b). In Writ Petition (CRL) No. 1171/1982 by Shri Laxmi Kant Pandey, the Supreme Court delivered a series of judgements in which they have laid down detailed norms and procedures to regulate inter-country adoption of Indian children. The directions of the Supreme Court to the Central Government as well as to the State Governments are, inter-alia, as follows:-

i) where it is not possible to find an Indian family prepared to take a child in adoption, the first priority for taking the child is to be given to